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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1816 of 1997

New Delhi this the 26th day of August, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Chandra Pal
S/o Shri Bipti Ram,
R/o E-1818, Jahangirpuri,
Delhi-33.

...Petitioner

By Advocate Shri U. Srivastava

Versus

1. National Capital Territory of Delhi
through the Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Jt. Director of Education (A),
Director of Education (S-II Branch),
Delhi.

3. The Principal,
Govt. Boys Senior Secondary School,
Phase-II,
Ashok Vihar,
New Delhi. Respondents

Shri Satyaveer Singh, Vice Principal on behalf of the
respondents.

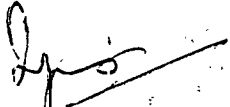
ORDER (ORAL)

Hon'ble Dr. Jose P. Vergheese, Vice-Chairman

The complaint of the petitioner in this
O.A. is that he has not been permitted to perform the
work and no adverse order has been passed against him.
The respondents are present in the court and stated
that from 11.8.97, he did not turn up for duty. The
petitioner who is also present in the Court states
that he has not been permitted to resume work. We
direct the respondents who are present here not to
obstruct him from performing the duties till
appropriate orders are passed and handed over to the
petitioner. The petitioner will be entitled to all

salary for the period he has performed the duty and for the period of absence, may be adjusted to his leave account.

With this, the O.A. is disposed of.
No order as to costs.


(K. MUTHUKUMAR)
MEMBER (A)

(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

Rakesh